

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI

ORIGINAL APPLICATION NO. 124 OF 2024  
UNDER SECTION 14 AND SECTION 18 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010

IN THE MATTER OF :

SUKHBIR SINGH

... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

... RESPONDENTS

INDEX

ND04-22/01/25

Sl. No.	Particulars	Court Fee	Page No.
1.	Additional Affidavit on behalf of respondent no. 5		1 - 13
2.	<b>Annexure A-1</b> Letter addressed to G.M. Haryana Forest Development Corporation, Rohtak		14
3.	<b>Annexure A-2</b> Letter addressed to Supritendent of Police, Rohtak		15-17
4.	<b>Annexure A-3</b> Photographs		18-19

SUBMITTED BY:

Place: New Delhi

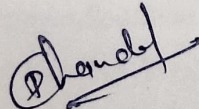
Date: 20-01-2025

THROUGH

RESPONDENT NO.5

Haryana Shehri Vikas Pradhikaran

(HSVP)



**PIYUSH CHANDEL,**

(Advocate for Respondent No.5)

A 22 LGF, Shivalik Colony, Malviya Nagar, New Delhi-110017

chandellawfirm@gmail.com, Mob. No. 8968217890

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 124/2024

(LA.No.638/2024, LA.No.551/2024, LA.No.450/2024)

Sukhbir Singh

Applicant

Versus

Union of India & Ors.

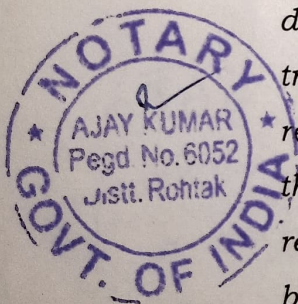
Respondents

Additional Affidavit by Mukund, HCS, Estate Officer, HSVP, Rohtak.  
(RESPONDENT NO.5)

1. That the instant application is pending before this Hon'ble bench and is fixed for 22.01.2025.
2. That this Hon'ble bench pleased to pass directions in the instant matter vide order dated 10.12.2024, the relevant part is reproduced as under:-

*"In view of the facts and circumstances of this case respondent no.6 is directed to file additional affidavit of duly authorized officer as to the number of trees which are to be cut for development of Sector-6 and as to whether any trees are to be trans located and whether any trees are to be planted by respondent no. 6 in lieu of trees cut and if so what is the number thereof. The requisite affidavit be filed by respondent no. 6 with requisite budgetary allocation and timeline at least one week before the date of hearing fixed."*

3. That the HSVP respectfully submits this affidavit in compliance of the above stated directions, concerning the tree cutting,



*W*

translocation, compensatory afforestation, and other related environmental aspects.

4. That as per the project proposal for the development of Sector 6, the following details regarding the trees are being provided:

**A. Total number of trees to be cut:**

- After conducting a survey of the area it has been determined that a total of 968 trees are to be cut for the purpose of the development of sector-6, Rohtak.

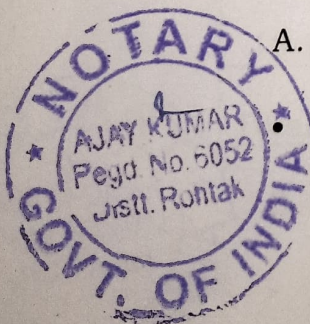
**B. Translocation of trees:**

- It is being assessed that total 268 trees are found feasible for translocation based on the site conditions and tree species, in accordance with the guidelines and best practices laid down for translocation of trees. HSVP shall strive to protect as many trees as possible by way of transplantation to suitable alternative site/green belt or park within reasonable time.

5. That compensatory afforestation shall be carried out in lieu of the trees cut, as per the applicable guidelines and regulations. The following measures shall be implemented:

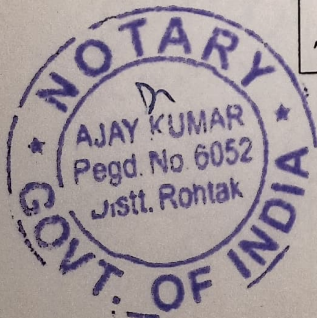
**A. Location of Compensatory Afforestation:**

Compensatory afforestation shall take place at the green belt measuring 15625 Sq.mtr and designated parks of sector-6, Rohtak and 512897 Sq.mtr. area of Urban Estate, Rohtak. In addition, HSVP being conscious about environment; has already provisioned a significant chunk of land for location of parks, green area and green belts for whole of Urban Estate, Rohtak. The details are as under:-



*(Handwritten signature)*

Sr. No.	Location of Park/Green area/Green belt	Area of Park/green area/Green belt within HSVP Limit (Located on HSVP Land under the control of HSVP)
1	<b>Sector- 1,Rohtak</b>	
	Central Park	22264 Sqmtr.
2	<b>Sector-4 (Extn), Rohtak</b>	
	Park No. 1 in front of H. No. 1227	7961 Sqmtr.
	Park No. 2 in front of H. No. 1393	9345 Sqmtr.
	Green Belt along Sector Dividing Road	14937 Sqmtr.
3	<b>Sector-5, Rohtak.</b>	
	Green belt along railway line sector-5, Rohtak.	9837 Sqmtr.
4	<b>Sector- 6,Rohtak.</b>	
	Green belt along railway line sector-6, Rohtak.	15625 Sqmtr.
5	City Park, Sector-13, Rohtak.	64646 Sqmtr.
6	parcs in Sector-27 (Suncity area) at Rohtak	25624 Sqmtr.
7	Town Park at IMT, Rohtak	78000 Sqmtr.
8	Park at old ITI, Rohtak.	7084 Sqmtr.
9	Green belt along Sector-2, 3, 4, 5 & 6 Rohtak.	80596 Sqmtr.
10	Green Belt along Sec.24 & 25, Rohtak.	34367 Sqmtr.
11	Green belt along master road sector- 34, 35 &36, Rohtak.	56672 Sqmtr.
12	Green belt on both side along Kheri Sadh bye pass, Rohtak	62987 Sqmtr.
13	Green belt along dividing road of Sector 21 & 21 A Rohtak	38577 Sqmtr.
Total		<b>528522.00 Sqmtr.</b>



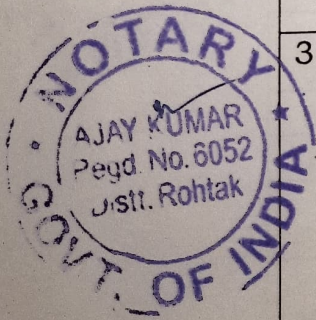
**B. Species to be planted:**

- The tree species such as *Neem*, *Shisham*, *Papri*, *Arjun*, *Pilkhan*, *Alstonia*, *Marod Fali*, *Sila Ficus* and *Ashoka* etc of will be planted as part of compensatory afforestation.

**C. Number of trees to be planted:**

- A total of 1400 trees will be planted as part of the compensatory afforestation initiative. This number is in accordance with the requirement of ratio of compensatory planting per number of trees to be cut, as per norms. In addition to this, total 4000 trees have already been planted for the year 2024-25. The details of trees planted for the last four years are as under for ready reference:-

Sr. No.	Year	Total Nos of plants planted	Site/place where plants were planted	Expenditure
1	2021-2022	2410 Nos	Road side and central verge of sector-25 & 27 at Rohtak	5.58 Lacs (including cost of plants, digging of pits, application of FYM and one time watering cost).
2	2022-2023	2295 Nos	Road side and central verge of sector-26,27, parks of Sector-5, partks of sector-4extn., City park sector-13, Central verge of sector-7& 37, Rohtak	3.89 Lacs (including cost of plants, digging of pits, application of FYM and one time watering cost).
3	2023-2024	4000 Nos	Green belt of Sector-2,3,4,5 & 6 along master road, green belt and central verge of sector-34-35, 36, Rohtak	5.87 Lacs (including cost of plants, digging of pits, application of FYM and one time watering cost).
4	2024-2025	5400 Nos	Green belt and central verge of sector-18-	7.68 Lacs (including cost of plants, digging of



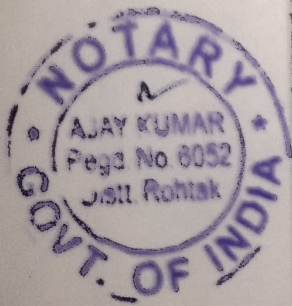
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		18A, 21-21A, Central verge of sector-24 and 25 Rohtak	pits, application of FYM and one time watering cost).
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**Budgetary Allocation:**

- That the budget amounting to Rs. 114.88 Lacs for the year of 2024-25 have been allocated for the tree planting measures, including post-plantation care and maintenance. This budget has been carefully allocated to ensure the proper execution of all aspects of the tree conservation measures and their sustainability. The detail of area and works expenditure for the year 2024-25 is as under:-

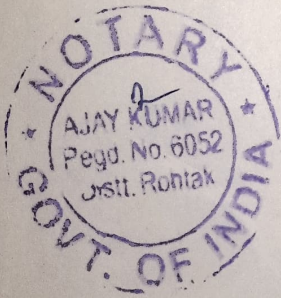
Sr. No.	Location of Park/Green area/Green belt	Area of Park and Green Belt.	Expenditure in Lacs.
1	<b>Sector- 1, Rohtak</b> Central Park	22264 Sqmtr.	6.23
2	<b>Sector-4 (Extn), Rohtak</b>		
	Park No. 1 in front of H. No. 1227	7961 Sqmtr.	14.70
	Park No. 2 in front of H. No. 1393	9345 Sqmtr.	
	Green Belt along Sector Dividing Road	14937 Sqmtr.	
3	<b>Sector- 6, Rohtak.</b> Green belt along railway line sector-6, Rohtak.	15625 Sqmtr.	2.28
4	City Park, Sector-13, Rohtak.	64646 Sqmtr.	20.44
5	parks in Sector-27 (Suncity area) at Rohtak	25624 Sqmtr.	2.20
6	Town Park at IMT, Rohtak	78000 Sqmtr.	0.93
7	Park at old ITI, Rohtak.	7084 Sqmtr.	6.51
8	Green belt along Sector-2, 3, 4, 5 & 6 Rohtak.	80596 Sqmtr.	13.44
9	Green Belt along Sec.24 & 25, Rohtak.	34367 Sqmtr.	11.40
10	Green belt along master road sector- 34, 35 &36, Rohtak.	56672 Sqmtr.	26.43
11	Green belt on both side along	62987 Sqmtr.	2.26



*(Handwritten Signature)*

	Kheri Sadh bye pass, Rohtak		
12	Green belt along dividing road of Sector 21 & 21 A Rohtak	38577 Sqmtr.	8.06
	<b>Total</b>	<b>528522.00 Sqmtr.</b>	<b>114.88</b>

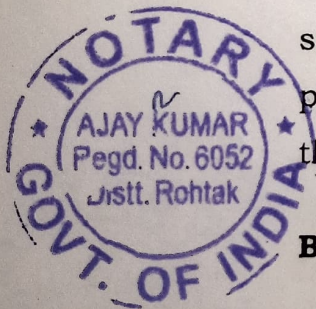
6. That the whole process will be executed as per guidelines of department and majority of the works shall be completed during the upcoming monsoon season.
7. That the all the above inputs as detailed in para No. 4 of this affidavit are the outcome of the joint survey by officials of Estate Office, HSVP, Rohtak; Executive Engineer, Horticulture division Rohtak and Haryana Forest Development Corporation, Rohtak on 03.12.2024, 04.12.2024 and 05.12.2024. When the said survey was being conducted, the real brother, son of applicant and their henchmen violently interrupted in between and survey was hindered, due to this illegal act of allies of the applicant, who is pretending to be an environment conservator before this Hon'ble Bench, the said conduct from the side of the applicant is sufficient to unveil the real face of the applicant. This act of interruption in performance of Govt. Duty and encroachment on Government land was not for the first time but it has also been done by the allies of applicant in recent <sup>past</sup> and an FIR was also registered against the culprits vide FIR No. 0243 dated 21.07.2024. The copies of the letters addressed to Superintendent of Police, Rohtak and General Manager, Haryana Forest Development Corporation, Rohtak are annexed herewith as **Annexure-R-1 & R-2** for kind perusal of this Hon'ble Bench. The copies of photos captured at the time of joint survey are annexed herewith as **Annexure-R-3**.
8. That apart from the observations raised by this Hon'ble Bench regarding plantation of trees in lieu of the trees to be cut for



*[Handwritten signature]*

development of sector-6, Rohtak, HSVP is quite committed for the expansion and maintenance of the green area throughout the Estate. The same will be quite evident from the details submitted above.

9. That it is pertinent to mention here that the HSVP erstwhile HUDA was incepted in year 1977 with a vision to provide the well organized urban dwelling area with class amenities to almost every part of the society. The land was acquired by the State for the same purpose under Land Acquisition Act 1894. Some of the land owners used to challenge the acquisition proceedings before the Hon'ble High Court, in some cases status quo/dispossession of the petitioners (land owners) was granted by Hon'ble High Court till the pendency of the case. During the pendency of the cases, the development plan proposed on the land in question could not be realized for years. As a natural process, plantation/trees out grows on the land involved in litigation and kept on growing naturally.
10. That in the instant matter, the same process happened albeit catalyzed by the land owners /petitioners. They also planted some more trees alongwith the naturally outgrowth of plant/trees with an ill motive to substantiate the claim to get the land released in question.



**Brief Facts of the matter is as under:-**

- The HSVP acquired the land of Sector 6, Rohtak including the land in question acquired vide notification issued Under section 4 of the Land Acquisition Act, 1894 dated 01.01.2002 and the award was passed on 29.12.2004 Under Section 11 of the Land Acquisition Act, 1894. Compensation was provided to the landowners, and the most of the landowners including the

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applicant and his co-sharers accepted/received the award amount. Despite the receiving of the compensation of acquisition, the applicant and his co-sharer namely Rajbir Singh approached the Hon'ble High Court for release of land by way of filing of CWP No. 20329 of 2011 titled Sukhbir Singh Vs State of Haryana and CWP No. 7064 of 2008 titled as Rajbir Singh Vs State of Haryana.

- The land in question is the subject of a long-standing legal dispute that has been adjudicated in various forums, including the Hon'ble High Court and the Hon'ble Supreme Court. Both the writs had been dismissed by both the High Court and the Supreme Court (SLP No. 25243 of 2023 in CWP No. 7064 of 2008 and CWP No. 20329 of 2011 was dismissed in the tune of the judgment passed by Hon'ble Supreme Court in Indore Development Authority case) i.e. the matter being conclusively determined against the applicant meaning thereby he is merely a trespasser. As the said writ was dismissed in reference of Indore Development Authority Case, the applicant is trying to dilute the momentum of the Urban Development in sector-6, Rohtak by concealing the fact regarding the area of the land involved in CWP No. 20329 of 2011 which was 27 Kanal 08 Marla affecting the planning of 60 Nos. residential plots, EWS Site and other services like road, sewer and water whereas he has mentioned before this Hon'ble Bench that area involved is 7.5 Acres. The applicant is trying to mislead this Hon'ble Bench.



#### **High Court Petition**

The landowners filed petition in the Hon'ble High Court, seeking the release of their land from acquisition. However, the High

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Court ruled against the petitioners, finding no merit in their application and upholding the acquisition.

### **Supreme Court Appeal**

- The case was escalated to the Hon'ble Supreme Court, where the petitioners' application was dismissed in an outright way, leaving them with no further legal recourse in any court of law.
- Despite the legal rulings and the applicant clear lack of legal title over the land, the applicant is trying to occupy and claim the ownership in unlawful way by deceitfully planting trees, including naturally out grown trees, on the disputed land.

### **NGT Petition**

After exhausting their options in the judicial system, the petitioners approached the **National Green Tribunal (NGT)**, presenting a new argument. They claimed the presence of trees (some deceitfully planted and some naturally grown) on the land, possibly suggesting ecological or environmental concerns to prevent development.

### **The Legal Status of the Land:**

- The ownership and possession of the land lies with HSVP, and the Hon'ble High Court and the Hon'ble Supreme Court have both dismissed the applicant's claim pertaining to the land. The applicant continued occupation of the land is without any legal basis as he is a trespasser and SSP, Rohtak has been filed FIR No. 0243 dated 21.07.2024 against the trespassers/applicant.
- The Hon'ble Court's orders in the past have clarified the legal position and have upheld the rightful ownership of the land. The planting of trees by the trespasser does not alter the legal



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status of the property nor does it entitle the trespasser to any claim or relief.

**The Acts of Trespassing and Deceitful Planting:**

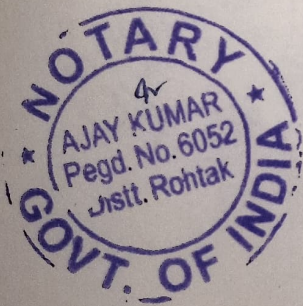
- The applicant planted trees without permission alongwith some naturally outgrown trees in an effort to create a false claim to the land in question.
- It is respectfully submitted that the act of planting trees does not bestow any legal right, title, or interest in the land, especially where the trespasser has been unsuccessful in all legal proceedings regarding ownership of the land.

**The Misuse of the Trees as a Means to Gain Relief:**

- It is submitted that the applicant is in an attempt to seek relief before this Hon'ble Tribunal based on the trees planted with an ill motive and also to misuse the environmental laws and regulations for their illegal benefit. The land in question remains under litigation, and any action or claim based on the trees planted by the trespasser should be dismissed.
- The trees in question, whether planted or naturally grown, are located on land that remained under legal dispute for long. The planting of trees, under such circumstances, does not alter the title or possession of the land.
- The HSVP is entitled to seek the removal of the trespasser from the land, and the trees planted by the trespasser cannot be used as a shield to justify or legalize the unlawful occupation.

**Abuse of Legal Process:-**

The petitioners appear to be using the **NGT** as a last resort to stall development, despite their prior unsuccessful attempts in



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the High Court and Supreme Court. This could be seen as an abuse of the judicial process.

### **Deceitful Conduct:**

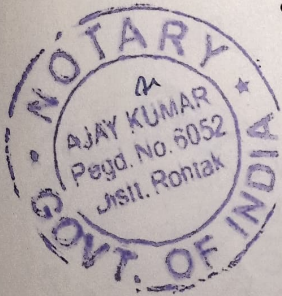
Planting trees intentionally or exploiting naturally grown trees to shield land from acquisition reflects a lack of good and bonafide faith. Such actions can undermine the legitimate objectives of land acquisition.

### **Issue of NGT's Jurisdiction:**

- The **NGT** primarily deals with environmental concerns, not land acquisition disputes. If the petitioners cannot demonstrate substantial environmental harm or violation of specific environmental laws, the application is liable to be dismissed.
- Further as the matter pertains to land acquisition, which has been conclusively adjudicated, and does not fall under the NGT's purview unless there are clear environmental violations.

### **Legal Precedent and Jurisprudence:**

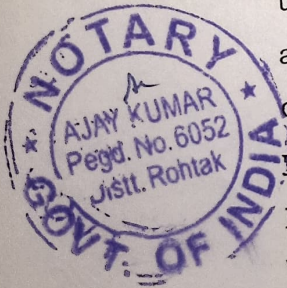
- It is a settled principle of law that a trespasser cannot claim rights over the land by planting trees or by any other means of unauthorized occupation. The Hon'ble High Court and Supreme Court decisions have conclusively settled the ownership issue in favor of HSVP and any further claims by the trespasser should be dismissed by this Hon'ble Tribunal.
11. That all the contentions of the applicant to save the land in question for his personal benefit, has been dismissed by the



*W*

Hon'ble Punjab and Haryana High Court in reference of landmark decision in Indore Development Authority Case decided by Hon'ble Supreme Court. Now, the applicant is in intent to deceive the system/trying to mislead this Hon'ble Bench by concealing the material facts in the instant matter and to hinder the development process of the State for personal benefits.

12. That it is evident from the above submissions that HSVP is truly committed and concerned for the environment and its wellbeing. No such action has ever been taken/will be taken by HSVP which may be detrimental for the environment. All necessary measures will be taken to ensure that the development of Sector 6 is carried out in an environmentally responsible manner, in compliance with all statutory requirements. The HSVP respectfully submits that the tree cutting, translocation, and afforestation efforts will be completed in strict compliance with the timelines and budget outlined above and in accordance with the environmental guidelines and norms.
13. That HSVP is supposed to develop the acquired area according to almost every aspect of the residents' need. In this matter, approx. 55 plot holders are deprived of from getting possession of plots carved on the land in question. As for almost twelve years, they could not get physical possession of their respective plots due to the ongoing litigation initiated by the applicant, which has already been finalized from the apex court. If the litigation in the instant matter is stretched more, financial interests of HSVP will also be harmed as possession interest is also increasing day by day which is to be paid to above said plot holders for not offering the possession at site within stipulated timelines; by HSVP. It is also likely to happen that affected plots holders may approach relevant Court for getting possession of



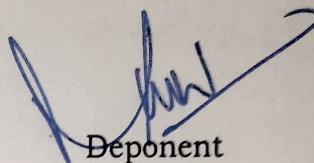
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their respective plots, resulting in further un-necessary litigation for HSVP.

For the submissions stated above and in interest of justice, the application filed by the applicant may kindly be dismissed with special costs being baseless, false and malafide. It is prayed accordingly.

Place-

Dated-

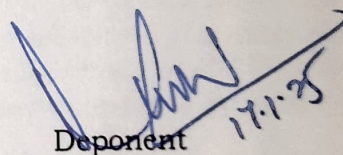
  
Deponent

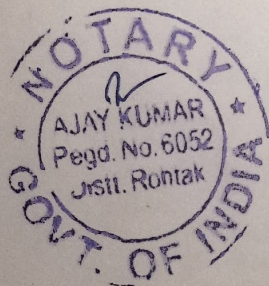
**Verification:**

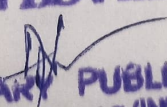
Verified that the contents of the affidavit are true and correct to the best of my knowledge on the basis of information received and derived from official records maintained in the ordinary course of its business. No part of it is false and nothing has been concealed therein.

Place- New Delhi

Dated- 17/1/2025

  
Deponent 17.1.25



ATTESTED  
  
NOTARY PUBLIC  
RONTAK GOVT OF INDIA

17 JAN 2025

Estate Office, HSVP, Rohtak 845

Sector-3, Rohtak

E-mail:- [erohtakhuda2@gmail.com](mailto:erohtakhuda2@gmail.com)

Ph. No. 01262-279839

Annexure - R-I



हरियाणा शहरी  
विकास प्राधिकरण

14)

To

General Manager  
Haryana Forest Development Corporation,  
Rohtak

Memo No. 322351

Dated: 29/11/2024

**Sub.: Execution of agreement signed on 14.10.2024 between GM, HFDC, Rohtak and EO, Rohtak.**

Kindly refer to this office memo No. 294017 dated 04.11.2024 on the subject cited above.

It is brought to your kind attention that an agreement was signed between EO, HSVP, Rohtak (this office) and GM, HFDC, Rohtak on 14.10.2024 requesting you to remove the trees falling on site 1 and site 2 (as per map attached) within 45 days of signing the agreement.

It is highlighted that timely completion of task is extremely essential in order to allot plots to aggrieved parties in compliance of respective verdicts of Hon'ble HC and SC related to site 1 and site 2 (in Sec.-6) Rohtak.

You are again humbly requested to direct concerned to give the attention and urgency in order to expedite this task so that orders of Hon'ble HC and SC can be complied and burgeoning burden of possession interest due to delay in according possession to petitioners/beneficiaries of plots in Sec. 6 can be minimized. In case you still do not have data regarding number of trees (marked) to be removed, kindly schedule a joint inspection for 02/03 December, 2024. This office deputes Sh. Ankit Junior Engineer (7015943554) for necessary assistance. Kindly ensure that copy of joint inspection report be got submitted to this office by 12:00 Noon (04.12.2024) through e-mail.

Early response and action shall be highly appreciated.

Estate Officer,  
HSVP Rohtak

Endst. No.

322353/54/57/61

Dated:

29/11/2024

A copy of the above is forwarded to the following for information and necessary action:

1. W/ Chief Administrator, HSVP, Panchkula for information.
2. W/ Administrator, HSVP, Rohtak for information.
3. Deputy Superintendent of Police, Rohtak (having jurisdiction over Sec. 6, Rohtak) to provide necessary police assistance in order to avoid hinderance by trespassers in discharge of duties and responsibilities of GM, Haryana Forest Development Corporation, Rohtak.
4. Executive Engineer, HSVP, Horticulture Division, Rohtak to assist officials of GM, HFDC, Rohtak for marking of trees which are to be removed.

Estate Officer,  
HSVP, Rohtak

Note: This office strives to ensure delivery of public services in utmost transparent and professional manner. Citizens are encouraged to report any kind of malpractices/corrupt practice in writing to O/o EO, HSVP, Rohtak immediately.

Estate Office, HSVP, Rohtak

Sector-3, Rohtak

E-mail:- [eorohtakhuda2@gmail.com](mailto:eorohtakhuda2@gmail.com)

Ph. No. 01262-279839

846

Annexure - R-2



हरियाणा शहरी  
विकास प्राधिकरण

15)

To

The Superintendent of Police,  
Rohtak

Memo No. 337722

Dated: 12/12/2024

**Sub:- Appropriate legal action against trespassing upon HSVP land alongwith violation of orders of Hon'ble High Court of Punjab & Haryana and Supreme Court.**

In continuation of memo No. 941 dated 15.03.2024, 2540 dated 27.06.2024, in reply of letter No. 93-5A dated 15.10.2024 and letter memo No. 303086,87 dated 12.11.2024 addressed to the Deputy Superintendent of Police, Rohtak.

**Brief Summary:-**

It is apprised that the matter pertains to Sector-6, Rohtak. The said land was acquired on 01.01.2002 by Director, Urban Estates, Govt. of Haryana. In order to get the land released, petitioner namely Sh. Rajbir Singh filed CWP No. 7064 of 2008 in Hon'ble High Court, Punjab and Haryana. The said CWP got decided in favour of HSVP finding petition devoid of merit vide order dated 21.09.2023.

Aggrieved from order, petitioner approached Hon'ble Supreme Court vide SLP No. 25243/2023. Hon'ble Supreme Court considered the case and decided on 01.12.2023 not to interfere with the order of Hon'ble High Court dated 21.09.2023. In compliance of the Hon'ble High Court order, an encroachment drive was launched on 20.10.2023 and physical possession of the land was taken on the said date as per record. As on date, possession of the above said land lies with HSVP, Rohtak. It is pertinent to mention here that HSVP has already planned the land involved in said CWP. Total 100 no. of plots of different categories had been carved out as per approved demarcation plan of Sec. 06, Rohtak (out of which 35 plots have already been allotted). The plot holders do also possess an execution order of Hon'ble High Court dated



08.02.2024 in CWP No. 2835 of 2024 (Mulakh Raj Chawla Vs HSVP) vide which this office had undertaken in court that the possession would be given immediately after completion of development work.

After few site visits, it came to know that even after action by HSVP on 20.10.2023, reportedly "Naveen Jaihind and Others" were still occupying the site illegally and found to be hindering rightful use of area by HSVP or entitled plott holders on some pretext or other. Another encroachment drive was scheduled on 08.11.2024 in coordination with SHO, Urban Estate, Rohtak and District Administration and all temporary/permanent structures were removed. It is pertinent to mention that reportedly few encroachers including Naveen Jaihind; are still there at site and yet to vacate. It can easily be cross verified through following videos publically available on Youtube, links of same are as follows:

Video-1: [https://www.youtube.com/live/MiDNM25CBKk?si=P3ayTP\\_c1HTrLHll](https://www.youtube.com/live/MiDNM25CBKk?si=P3ayTP_c1HTrLHll)

Video-2: [https://www.youtube.com/live/2cPWrbqmA0Q?si=MRLw3\\_XGS-12LTnU](https://www.youtube.com/live/2cPWrbqmA0Q?si=MRLw3_XGS-12LTnU)

It is doubly underlined that due to delay in delivery of possession to plot holders, HSVP is incurring a penalty which is burgeoning with each passing day. This office is **actively contemplating legal means to impose the burden of this penalty i.e.; Possession interest due in favour of plott holders on encroachers including prime accused (visible in video) i.e. Naveen Jaihind and Others.**

**Present Facts:-**

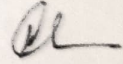
This office decided to offer possession to 24 plot holders (were development works are completed) on 29.11.2024 and many plot holders requested for physical possession of their plots. On 11.12.2024 Junior Engineer of this office visited site alongwith allottees to demarcate their plots as per their request. However, on site Sh. Rajbir S/o Sh. Mahabir, Village Kishanpura (Petitioner in CWP No. 7064 of 2008) obstructed the demarcation



work and misbehaved with allottees. When Sh. Rajbir Singh was asked not to interfere in official work by Junior Engineer of this office, he called police by dialing police help line number 112 and demarcation work was got stopped abruptly. This office has previously lodged FIR No 0243 dated 21.07.2024 against trespassers/ encroachers in Urban Estate Police Station, Sector-3, Rohtak.

This office requests you to take stringent legal action upon existing FIR No 0243 dated 21.07.2024 upon subject and on all encroachers and their aides and even on Sh. Rajbir S/o Sh. Mahabir, Village Kishanpura, Rohtak. Further, too much delay may invite a contempt notice against our office and in that scenario this office will be unfortunately compelled to highlight this delay on part of Police Department too. **Also any further delay is akin to mockery of District Administration, Police Department and HSVP as all are continuously failing to assist genuine ploholders and their plight.**

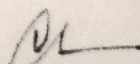
Therefore, it is, requested to please provide sufficient police force whenever counting of trees and demarcation of plots is done by this office.

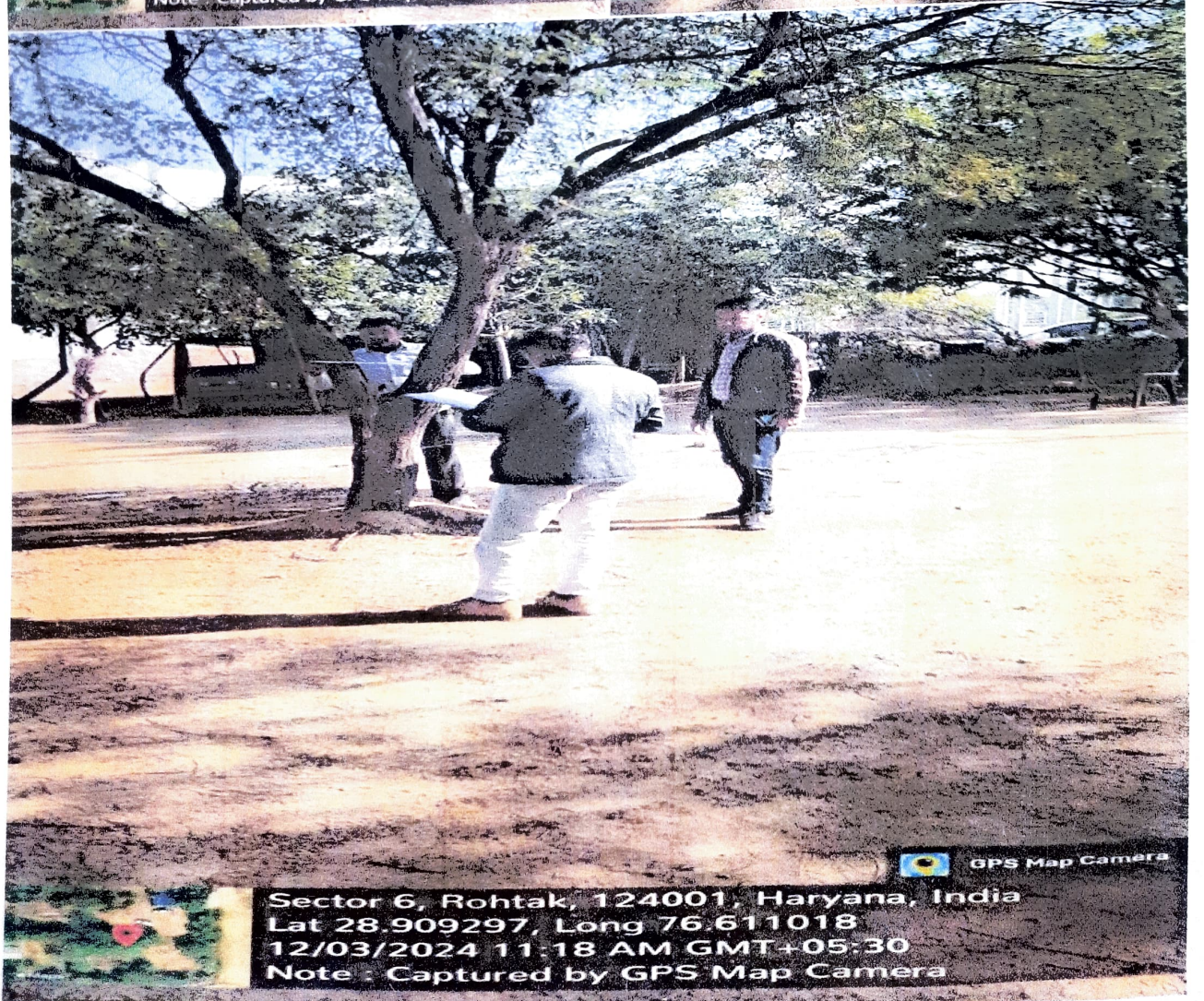
  
Deputy Superintendent  
O/o Estate Officer,  
HSVP Rohtak

Endst. No. 337727

Dated: 12/12/2024

A copy of the above is forwarded to the Administrator, HSVP, Rohtak for information and necessary action please.

  
Deputy Superintendent  
O/o Estate Officer,  
HSVP Rohtak



850

